

[Secretary]

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1972, agreed without any amendment to the Carriage by Air Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 28th November, 1972".

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Seaward Artillery Practice (Amendment) Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 7th December, 1972".

12.54 hrs.

SEAWARD ARTILLERY PRACTICE  
(AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Seaward Artillery Practice (Amendment) Bill, 1972, as passed by Rajya Sabha.

CORRECTION OF ANSWER TO S.Q.  
No. 1030 DATED 29TH MAY, 1972  
RE. SUPPLY OF FULL QUANTITY  
OF MILK BY D.M.S. TO CATERING  
ESTABLISHMENTS IN PARLIA-  
MENT HOUSE

MR. SPEAKER: Prof. Sher Singh has to make a statement. He may lay it on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay a statement on the Table.

Statement

In part (b) of Starred Question No. 1030 answered in the Lok Sabha on 29-5-1972 it was stated that Govt. is not aware whether these Establish-

ments (Catering Establishments like the Railway Catering service, Coffee Board and Tea Board in the Parliament House) also make purchase of milk from agencies other than the Delhi Milk Scheme. My attention was then drawn by Shri K. Suryanarayana, Member, Lok Sabha to the replies given to two earlier Questions as stated below:—

- (a) Unstarred Question No. 1818 on 4-4-1972 by Deputy Minister of Foreign Trade that the Coffee Buffet also obtained some quantities of milk from Public Milk Supplies, Karol Bagh, New Delhi, and
- (b) Unstarred Question No. 2426 on 11-4-1972 by the Minister of Railways stating that the milk for use in the Railway Canteen in Parliament House is being procured partly from Delhi Milk Scheme and partly from Keventers in sealed bottles.

2. In the light of the replies given earlier to the two Unstarred Questions which have since been verified, it is necessary to amend the reply given to parts (b) and (c) of the starred Question No. 1030 on 29-5-1972 as under:—

"(b) Government is aware that some of these Establishments also make purchase of milk from agencies other than Delhi Milk Scheme."

"(c) Does not arise in view of the reply given to part (a) of the Question."

3. The incorrect information given previously in part (b) of Starred Question No. 1030 on 29-5-1972 was occasioned by the fact that the Ministry of Agriculture was not aware of the earlier replies given by the Deputy Minister of Foreign Trade and the Minister of Railways. This inadvertent error is regretted.